

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PI DATA CENTERS PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PI Data Centers Private Limited** on **04.03.2022**.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PI Data Centers Private Limited
2.	Date of incorporation of corporate debtor	04/09/2014
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 2013 - ROC, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200AP2014PTC095214
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No.49/P, Plot No.12, IT layout Auto Nagar, Mangalagiri Guntur AP 522503. W- pidatacenters.com
6.	Insolvency commencement date in respect of corporate debtor	04-03-2022
7.	Estimated date of closure of insolvency resolution process	31-08-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pesaladinne Madhusudan Reddy IBBI/IPA-002/IP-N00926/2019-2020/12982
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- :- 10-2-401 to 403/502, Tirumala Classic Apts, Road No. 8, Street No 3, West Maredpally Nehru Nagar, Secunderabad, Hyderabad, Telangana, 500026. Email:- pmreddy2000@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit 3B, 6-3-569/2, Above Vibrant Ford, Opp. RTA Khairtabad, Rockdale compound, Somajiguda, Hyderabad – 500 082. irp_pidata@aaip.co.in
11.	Last date for submission of claims	18-03-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Website (forms):- https://www.ibbi.gov.in/home/downloads Website (claims):- pda.nesl.co.in

The creditors/stakeholders of **PI Data Centers Private Limited**, are hereby called upon to submit their claims with proof on or before **18-03-2022** to the interim resolution professional at the address mentioned against entry No. 10 through NESL Portal Website:- pda.nesl.co.in

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



[Handwritten Signature]

Name and Signature of
Interim Resolution Professional

: Pesaladinne Madhusudan Reddy
IBBI/PA-002/IP-N00926/2019-2020/12982
Date : 06.03.2022
Place : Hyderabad